

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE TWENTY THIRD DAY OF MARCH, 1987

Present : Hon'ble Shri Ch.Ramakrishna Rao Member (J)

Hon'ble Shri P.Srinivasan Member(A)

APPLICATION NO . 1623/86(F)

P.K.Paulraj,
Superintendent,
Postal Stores Depot,
Hubli - 580 029.

(Shri M.R.Achar

...

APPLICANT

,... Advocate)

Vs.

1.The Director Gneral(Posts),
Dept. of Posts, Dak Tar
Bhavan, New Delhi - 1.

2.The postmaster-General,
Tamilnadu Circle,
Madras - 600 002.

3.The Post-master-General,
Karnataka Circle,
Bangalore - 1.

...

RESPONDENTS

(Shri M.S.Padmarajaiah

... ADVOCATE)

This application has come up before the court today.

Hon'ble Shri Ch.Ramakrishna Rao, Member(J) made the following :

ORDER

In this application the applicant complains that a large number of travelling allowance claims submitted by him have either been rejected or are pending decision before one or the other of the three respondents viz., DG P&T, PMG, Tamilnadu ^{and the} ~~PMG~~ ^{tbl}, Karnataka. Some of them have been rejected on the ground that they were belated in terms of SR 194A. An appeal in regard to some of these bills is pending with respondent 1 viz DG P&T. Shri Achar pleads that the applicant was having considerable problems because of the criminal prosecution against him and that ^{that} ~~that~~ is why he could not present the TA

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bills in time. He, therefore pleads that the authorities should have taken these facts into consideration and relaxed the time limit set in SR 194A.

2. Shri M.S.Padmarajaiah states that whatever claims fall within the rules would be allowed by the authorities in accordance with law.

3. Having heard both sides, we feel that respondents should act swiftly in the matter of settling the TA claims of the applicant which according to the applicant run into several thousands. So far as the time limit under SR 194A is concerned, we hope they will not apply the same strictly but will take a lenient view of the matter provided the claims are otherwise in order. We would, therefore, direct the respondents to examine the claims with all expedition and settle them within six months from the date of receipt of this order.

4. The application is disposed of as indicated above. Parties to bear their costs.

M. Ramakrishna
MEMBER(J) 23-3-87

P. S. Rao
MEMBER(A) 23/3/87

AN.

Registered.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

APPLICATION No. 1623/88 (F)

(WP.NO.)

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 7/4/89

APPLICANT

P. K. Paulraj

TO

Vs

RESPONDENTS

Director General, D/o posts, N.S. & crs.

1) Sri P.K. Paulraj,
Superintendent, postal stores
Depot, Hubli - 580029.

(5) Sri M. Rajawendra Achar, Advocate,

2) The Director General (posts),
Department of posts, Dak. Tar
Bharan, New Delhi - 1.

(6) Sri N.S. Padmarajiah,
Sr. Central Govt. Standing Counsel,
High Court Buildings,
Bangalore - 1.

3) The post-master - General,
Tamilnadu Circle,
Madras - 600002.

4) The post-master - General,
Karnataka Circle,
Bangalore - 1.

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 1623/88 (F)

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
23-3-87.

Handwritten signature
9/4/89

ENCL: As above.

CR O/c
Please issue to all AP & crs

R.V. Venkatesh Reddy
DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

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Sd/-

MEMBER(J)

Sd/-

MEMBER(A)

AN.

True Copy

B.V. Venkatesh, dd
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

